

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2024

Subject : Petition under Section 142 read with Section 146 of the Electricity Act, 2003 seeking execution / compliance of the order dated 30.12.2023 passed by the Commission in Petition No. 26/MP/2023 by the Respondent No.1 PTC India Limited.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, DBPL
Ms. Lavanya Panwar, Advocate, DBPL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms
Shri Ravi Kishore, Advocate, PTCIL
Shri Prateek Regmi, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that since the Petitioner, in the appellate proceedings before the APTEL in Appeal No. 264/2024, has stated that it will not be pressing this matter today, the matter may kindly be adjourned.

2. Learned counsel for the Respondents, Rajasthan Discoms, sought liberty to file a reply in the matter.
3. Considering the above, the Commission adjourned the matter. The Respondents, Rajasthan Discoms, were permitted to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
4. The Petition will be listed for hearing on **11.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)